

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. NO. 198 OF 2011

Wednesday, this the 16th day of November, 2011

CORAM:

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER
HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER

K.V.Vasu
Retired Group D
Kasargod HO, Department of Posts
Residing at Majal Hosue
Bedradka Post, Kudlu Via
Kasargod – 671 124

... Applicant

(By Advocate Mr.Vishnu S Chempazhanthiyil)

versus

1. The Superintendent of Post Offices
Kasargod Division
Kasargod – 671 121
2. The Chief Postmaster General
Kerala Circle
Thiruvananthapuram – 695 001
3. Union of India represented by its Secretary
and Director General
Department of Posts
Ministry of Communications
New Delhi – 110 001

(By Advocate Mr.Pradeep Krishna, ACGSC)

The application having been heard on 16.11.2011, the Tribunal on the same day delivered the following:

ORDER

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER

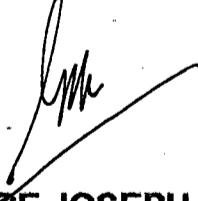
The applicant entered service as Extra Departmental Agent in 1962 and subsequently he was appointed as Group 'D' on 25.05.1991. He retired from service on 31.12.1997. He has thus six years, seven months and seven days of service a Group 'D'. The qualifying service required for



pension is 10 years. He is short of 3 1/2 years for receiving pension. It is pointed out that prior to his regular service he has 29 years of service as GDS and taking into consideration of the same, appropriate relaxation may be granted so as to get minimum pension for the applicant. In similar matters we have already held that it is for the executive authority to consider any relaxation and it is not for the Court to give any direction as already held in OA 789/10 vide order dated 19.01.2011. It is submitted that Annexure A-3 representation said to have been sent by the applicant is not received by the respondents. However, Annexure A-3 is annexed along with the OA and having served a copy thereof, respondents may consider Annexure A-3 representation in accordance with law and dispose of the same as expeditiously as possible, at any rate, within a period of three months from the date of receipt of a copy of this order. Applicant may produce a copy of the OA containing Annexure A-3 along with a copy of this order to the 1st respondent for information and compliance.

2. OA is disposed of as above. No costs.

Dated, the 16th November, 2011.



K GEORGE JOSEPH
ADMINISTRATIVE MEMBER



JUSTICE P.R.RAMAN
JUDICIAL MEMBER

VS